

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 123
(IB)-1272(PB)/2019

IN THE MATTER OF:

Sunil Mishra

.... Applicant/petitioner

v.

Educomp- Raffles Higher Education Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2019

Coram:

MR. P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Mr. Pran Malik, Advocate

For the Respondent: Mr. Vasudha Sharma, Advocate

ORDER

Both the parties are present and submitted that the parties have arrived a settlement in the matter. Learned counsel for the applicant is directed to move an application in this regard.

List on 01.10.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(P.S.N. PRASAD)
MEMBER (JUDICIAL)